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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ C.O. (COMM.IPD-TM) 548/2022

KEVA FLAVOURS PRIVATE LIMITED Petitioner

Through: Mr.Sachin Gupta, Mr.Manan Mondal,
Ms.Swati Meena and Mr.Rohit
Pradhan, Advocates.

versus

**ASIAN CHEM WORKS PRIVATE
LIMITED AND ANR.** Respondents

Through: Mr.Harish Vidyanathan Shankar,
CGSC, Mr.Srish Kumar Mishra,
Mr.Sagar Mehlawat and
Mr.Alexander Mathai Paikaday,
Advocates for R-2.

+ C.O. (COMM.IPD-TM) 553/2022

KEVA FLAVOURS PRIVATE LIMITED Petitioner

Through: Mr.Sachin Gupta, Mr.Manan Mondal,
Ms.Swati Meena and Mr.Rohit
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versus

**ASIAN CHEM WORKS PRIVATE
LIMITED AND ANR.** Respondents

Through: Mr.Harish Vidyanathan Shankar,
CGSC, Mr.Srish Kumar Mishra,
Mr.Sagar Mehlawat and
Mr.Alexander Mathai Paikaday,
Advocates for R-2.

**CORAM:
HON'BLE MR. JUSTICE AMIT BANSAL**



ORDER
09.01.2023

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I.A. 331/2023 (of the respondent no. 1 u/O-XLI R-27 of the CPC) in C.O. (COMM.IPD-TM) 548/2022 and I.A. 330/2023 (of the respondent no. 1 u/O-XLI R-27 of the CPC) in C.O. (COMM.IPD-TM) 553/2022

1. The present applications have been filed by the respondent no. 1 seeking leave to file additional documents.
2. Counsel for the petitioner does not oppose the present applications.
3. For the reasons stated in the applications, the same are allowed and the respondent no.1 is permitted to file additional documents in respect of which leave is sought in the present applications.
4. Accordingly, the present applications stand disposed of.

AMIT BANSAL, J

JANUARY 9, 2023

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